

(c) the main terms of the agreements so signed;

(d) whether the Board for Industrial and Financial Reconstruction (BIFR) has also given its approval to the agreements for revival of these sick undertakings; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (e). The Newspaper report is incorrect in as much as that no agreement was signed in the Industrial Tripartite Committee meeting held on 4th February, 1994.

Land for Sale to Cooperative Group Housing Societies in Dwarka

1282. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has conducted a cost benefit analysis, which was furnished to the High Court of Delhi in the case of Federation & Cooperative Societies vs-Union of India decided on March 31, 1993;

(b) if so, the details thereof and the basis therefor;

(c) whether DDA has projected a breakeven rate of land for sale to the Group Housing Societies in Dwarka at the

rate of Rs. 1100.43 per square metre which includes the cost of land acquisition and its development;

(d) if so, the basis for arriving at that breakeven cost giving separate figures for land acquisition and for each item of work including the land development;

(e) whether DDA has projected different multiple factors for different categories of land allottees to work out sale price applicable to respective categories; and

(f) if so, the details of saleable land earmarked for each type of category in the master plan of Dwarka?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) and (c). The DDA has reported that all the actual and likely expenditure and revenues have been computed to the extent possible and discounted for upto year 1992-93. The break-even rate of Rs. 1100.43 has been arrived at for the project as a whole. This break-even rate is applicable to all categories of land uses with varying multiplier and not only to Cooperative Group Housing Societies.

(d) The major components of the expenditure are on the following items of work:

1. Land Development	(Rs. in lakhs)
(i) Road	Rs. 65.00
(ii) Sewer	Rs. 105.00
(iii) Water supply	Rs. 105.00

(iv) Drains	Rs. 57.00
(v) Parks	Rs. 21.00
(vi) Electricity	Rs. 164.00
(vii) Miscellaneous	Rs. 68.30
(viii) Master plan roads	Rs. 50.71
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Total	Rs. 667.26

The land development expenditure has been discounted for the year 1992-93.

2. The discounted pooled land acquisition cost for Phase-I is Rs. 248.12 crores and the discounted additional compensation is Rs. 94.511 crores.

(e) Yes, Sir.

(f) The details of saleable land earmarked for each type of category in Dwarka Phase-I are as under:

	(Land in Hect.)
(i) residential	498.070
(ii) residential supporting facilities	125.320
(iii) total distt. centres	33.690
(iv) total community centres	15.677
(v) total industrial	31.050
(vi) total public and semi-public	185.710
(vii) others	194.853
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Total saleable land is	1085.000

Total saleable land is 1085.00 Hect. out of the gross areas of 1062 Hect. and disposable area is 1130.45 Hect.

Earnings through Export

1283. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether the liberalisation of export policy and procedures has helped Central Public Sector Undertakings increase their export earnings;

(b) if so, whether there has been increase in the foreign exchange earnings by these undertakings in 1993-94 as compared to 1991-92 and 1992-93; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). The new Export and Import Policy 1992-1997 came into effect on 1-4-1992. It is premature to measure the effect of the policy on export earnings. However, according to available information, in absolute terms, the export earnings of the PSUs increased from Rs. 8979.78 crores in 1991-92 to Rs. 10345.07 crores in 1992-93. The details are given on pages 142 to 149 of volume-I of Public Enterprises Survey 1992-93, laid before the Parliament on 23.2.1994.

Khadi and Village Industries Commission

1284. SHRI RAMDEW RAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received complaints against the